

9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 235/94

New Delhi, dated the 18th Feb., 1994

Hon'ble Mr. N.V.Krishnan, Vice Chairman (A)  
Hon'ble Mr. B.S. Hegde, Member (Judicial)

Shri Ram Singh  
(HC No. 125/NW(1139/DAP)  
C/o Dy. Commissioner of Police  
2nd Battalion, Delhi Armed Police,  
Kingway Camp-Delhi-110009

... Applicant

(By Advocate Sh. Bisaria )

Versus

1. Commissioner of Police  
I.P.Estate,  
Police Headquarter  
New Delhi.
2. Addl. Dy. Commissioner of Police,  
Ashok Vihar, Police Station,  
Delhi
3. Dy. Commissioner of Police,  
Headquarter-I, I.P.Estate,  
Police Hd. New Delhi

... Respondents

(None for the respondents )

ORDER (ORAL)

(Hon'ble Mr. N.V.Krishnan, Vice Chairman (A)

We have heard the 1st. counsel for the applicant. There were two prayers in the O.A. namely i.e. order of punishment imposed on the applicant <sup>vide</sup> dated 21.11.92/1.12.1992 be set aside and that show cause notice dated 6.9.93 (Ann. A-1) by which he was asked to show cause as to why his name should not be deleted from promotion list D.II

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for a period of one year. This show cause notice was issued by the 3rd respondent.

2. When the matter came up today for admission, ld.counsel for the applicant submitted that by order dated 19.1.1994, the Appellate Authority i.e. IIInd respondent(Addl.Commissioner of Police) has quashed the order of punishment. Therefore first prayer does not survive.

3. Ld.counsel for the applicant states that the root cause for issue of the show cause notice issued has now disappeared. He seeks permission to withdraw this O.A. and make a representation to the 3rd respondent to cancel ~~the~~ Ann. A.1 show cause notice on this ground.

4. In the circumstances, OA is permitted to be withdrawn on the above terms.

(B.S. Hegde)

Member(J)

(N.V.Krishnan)

Vice Chairman(A)

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